

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IB/685/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
Versus		
Origin Appliances Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Shankar Jha,
Mr. Abhilekh Tiwari, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal vide order dated 01.04.2024, the respondent directed the respondent to file reply which is available on record. Learned Counsel for the applicant has stated that he has received copy of the reply and seeks permission to file rejoinder. Permission is granted to file rejoinder within seven working days. Let this matter be posted to 03.06.2024 for filing rejoinder.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)